

श्री विभूति मिश्र : क्या यह सही है कि सरकार पेट्रो केमिकल इण्डस्ट्रीज को प्राइवेट सेक्टर में देना चाहती है ।

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):** There is no such question. The petro-chemical industries cover a very wide range. Some of them like plastics and resins are even now in the private sector, but the basic industries will be kept in the public sector.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि बेसिक और नान बेसिक के सवाल का सरकार ने कब फैसला किया और जिन बेसिक इण्डस्ट्रीज को सरकार अपने हाथ में लेगी उससे कितना व्यापार होगा और प्राइवेट सेक्टर द्वारा कितना व्यापार होगा ।

**Shri Humayun Kabir:** This whole matter is a very expanding field and the question of division into basic and non-basic is also an uncertain one. What is basic today may become non-basic tomorrow. Therefore, till the whole picture is before us, I cannot give any specific answer.

**Shri Daji:** The reply to part (a) of the question is not quite clear. When is the report expected, and is there a scheme for Japanese collaboration in any of our basic petro-chemical industries?

**Shri Alagesan:** The report is expected; I think it will be available by February next year, and we will know the details only after the report is received.

12-00 hrs.

**Mr. Speaker:** The hon. Minister of Rehabilitation said he had no objection to answer Question No. 71. He may do so now.

**Refugees without Migration Certificates**

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\*71. { **Shri S. M. Banerjee:**  
**Shri Yashpal Singh:**

{ **Shri Tridib Kumar:**  
**Chaudhuri:**  
**Shri Renuka Barkataki:**

Will the Minister of **Rehabilitation** be pleased to state:

(a) whether it is a fact that his Ministry has asked the West Bengal Government not to send from 1st November any refugees from East Pakistan without migration certificates to Mana and other Centres outside Bengal;

(b) if so, whether Government of West Bengal were consulted in this matter;

(c) if not, the reasons therefor; and

(d) the reasons for taking such a decision?

**The Deputy Minister in the Ministry of Rehabilitation (Dr. M. M. Das):** (a) to (d). With effect from 15th October, 1952, migration from East Pakistan to India was allowed only on migration certificates issued by the Deputy High Commission, Dacca. Early in 1958, a decision was taken that even those who come to India on migration certificates after the 31st March 1958 should not be given any relief or rehabilitation benefits.

When large-scale communal disturbances took place in East Pakistan in January 1964, it was represented that the members of the minority communities living in East Pakistan at places far away from Dacca were finding it difficult to obtain migration certificates from Dacca expeditiously. Accordingly, the Government of India, on humanitarian grounds, temporarily relaxed the formality of migration certificates and allowed even persons without travel documents to enter India. It was also decided to offer relief and rehabilitation benefits to the new migrants who were in genuine need of assistance.

The procedure for issue of migration certificates has also been simpli-

fied and the categories of applicants eligible for migration certificates enlarged. As genuine migrants seeking migration certificates are now able to obtain such certificates without any difficulty, the Central Government have decided to restrict with effect from 1-11-64 relief and rehabilitation benefits to those who come with migration certificates. This will ensure that relief and rehabilitation benefits go only to the genuine and deserving migrants.

While the State Governments are always kept in the picture with regard to the problems arising out of migration and the procedure and plans of rehabilitation of the migrants, this decision was taken by the Government of India and the State Governments were duly informed.

**Shri S. M. Banerjee:** May I know whether the attention of the Minister has been drawn to Press news of various statements of West Bengal Ministers that they were opposed to this scheme being implemented and it was cruelty on the part of the Central Government to have imposed such a restriction, when the life of minorities in East Pakistan has become absolutely impossible?

**The Minister of Rehabilitation (Shri Tyagi):** We did not have any discussion with the State Governments in this regard. But the State Governments were informed in advance. Of course, the Chief Minister of West Bengal raised a question with me personally and said, that "In that case, those persons who come will be a burden on West Bengal. What shall we do?" I said, let us see; if there is any deserving case, we will look into that. I told him, there are cases where people come after exchange of land. They have exchanged their lands. Likewise, there are others who have their families on this side. In such exceptional cases, I said, sealing of the border will not be possible. Let such people come. have promised to the Chief Ministers of West Bengal,

Tripura and Assam that in the case of deserving families, we shall relax the rules.

**Shri S. M. Banerjee:** May I know whether it is within the knowledge of the Minister that it has become very difficult for the displaced persons to get these migration certificates, because there are no adequate arrangements there? If so, may I know what steps he has taken to grant migration certificates to those who want to come here?

**Shri Tyagi:** Sir, the process of issuing migration certificates has been very much liberalised and by now 4,35,000 migration certificates have been issued. Red-tape has vanished altogether. For the hon. Member's information I must say that the number of categories of deserving persons who might apply for migration certificates has also been increased. The categories are:

- (i) Orphans with no guardian in East Pakistan.
- (ii) Grown-up girls coming to India for marriage.
- (iii) Unattached women and widows with no livelihood in East Pakistan.
- (iv) Wives joining husbands in India.
- (v) Families living in isolated parts.
- (vi) Members of split families part of which has already settled in India.
- (vii) Persons whose near relatives on whom they are entirely dependants are in India.
- (viii) Girls of marriageable age; unattached women and orphans who have no sponsors in India as well as girls approaching marriageable age.
- (ix) Families seriously affected due to arson, looting and killing;

(x) Petty traders who have lost their wherewithal as well as industrial labour; skilled or unskilled who have been badly affected;

(xi) Cases for Deputy High Commissioner's discretion; this should also take care of borderline cases.

So the process has been liberalised.

**श्री यशपाल सिंह :** क्या सरकार यह बतला सकती है कि एक की खता के लिए दूसरे को सजा कैसे दी जा सकती है ? जिस तरह हमारे यहां के दफ्तर वाले एम० पी० जे० तक के साथ रेडटेपिज्म करते हैं उसी तरह पाकिस्तान वालों ने इन शरणार्थियों के साथ किया है। उनकी खता के लिए शरणार्थियों को कैसे सजा दी जा सकती है ?

**अध्यक्ष महोदय :** अब ठाकुर साहब फिलासफी में जाते हैं, तो मैं क्या कहूं।

**Shri Tridib Kumar Chaudhuri:** Has it come to the notice of the Government that immediately this order was passed about denying the benefits to people crossing the border without migration certificates the border camps at Petrapole and other places were closed to people who had come there practically destitute; and if so, whether the hon. Minister has issued any instructions that in these cases on compassionate grounds the doors of these relief camps would not be shut to these people?

**Shri Tyagi:** Well, Sir, as a rule, migrants without migration certificates are not permitted to come unless they have their own means. We have only allowed them to come on the condition that they would not demand any relief or rehabilitation benefits. But in special cases, as I have already mentioned, I have just requested the three Chief Ministers concerned to exercise their discretion.

**Some hon. Members:** rose—

**Mr. Speaker:** I intended to confine myself only to the signatories.

**Shri Mohammad Elias:** I had tabled an adjournment motion on this subject and it was disallowed because this reply was to be given. I should be given a chance to put a supplementary.

**Shri H. N. Mukerjee:** We had tabled an adjournment motion on this and that was disallowed.

**Mr. Speaker:** I disallowed that, and therefore I have allowed this question after the Question Hour.

**Shri Tyagi:** Thank you, Sir.

**Mr. Speaker:** I have allowed this question after the Question Hour because I had said that this reply was coming.

**Shri H. N. Mukerjee:** I want to submit, Sir, that the signatories to the adjournment motion should also be allowed to put supplementaries on this.

**Mr. Speaker:** When it was disallowed, how can I? Anyway, I will allow him.

**Shri Mohammad Elias:** Just now the hon. Minister stated that due to the grave situation in East Pakistan the rule has temporarily been suspended, without migration certificates people come from East Pakistan and they can get the benefit of rehabilitation. From newspaper reports we find that the situation in East Pakistan is still grave and life and property of the minority community is still insecure.

**Mr. Speaker:** What does he want? Is he going to put his question?

**Shri Mohammad Elias:** I want to know whether the situation is normal in East Pakistan now so that they can get migration certificates.

**Shri Tyagi:** I think there are no reports of killing and arson, but there is a general sense of insecurity among the minority community in Pakistan. That is a fact.

**Shri H. N. Mukerjee:** Since refugees do not come without migration certificates to this country for fun's sake and since they come for very special reasons, and in view of the West Bengal Chief Minister's definite declaration that he wishes the present order to be changed will Government reconsider this matter not only with regard to details, as Shri Tyagi has suggested, but in a general way the whole order regarding refugees without migration certificates?

**Shri Tyagi:** I must make it quite clear that the Chief Minister of West Bengal is not a party to the new enforcement of discipline on the border. He has asked for some clarification which I have already given. I may again talk to him. I may assure this House that if as a result of this order a family coming without a migration certificate deserves some special treatment, the Chief Minister will be authorised to exercise his discretion in his favour.

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WRITTEN ANSWERS TO  
QUESTIONS

**Hazratbal Relic Theft Case**

- \*58. { **Shri Vishram Prasad:**  
      **Shri Bagri:**  
      **Shri Sarjoo Pandey:**

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 221 on the 16th September, 1964 and state:

(a) whether the investigation of the Hazratbal holy relic theft case has since been completed;

(b) if so, the names of the accused; and

(c) when the trial is expected to commence?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) to (c). The investigation of the case relating to the theft of the holy relic from the Hazratbal mosque is a law

and order matter which is the responsibility of the Jammu and Kashmir Government. We have not received any information from the State Government in regard to its progress. Investigation of the case was being carried on by the Officers of the State Government.

**Mining Engineering Institutions**

- \*61. { **Shri Kishen Pattnayak:**  
      **Shri Shree Narayan Das:**  
      **Shri P. R. Chakraverti:**  
      **Shri P. C. Borooh:**  
      **Shri Bibhuti Mishra:**

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that students of mining engineering institutions in Dhanbad, Varanasi and Jodhpur recently went on strike;

(b) if so, the circumstances in which this happened; and

(c) the steps which the Central Government have taken or propose to take in the matter?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir.

(b) Fear of lack of suitable employment opportunities after training.

(c) The Joint Board of Mining Engineering Education and Training is enquiring into the matter.

**Private Technical Institutes**

- \*62. { **Shri R. G. Dubey:**  
      **Shri Yashpal Singh:**  
      **Shri Rameshwar Tantia:**  
      **Shri Surendra Pal Singh:**

Will the Minister of **Education** be pleased to state:

(a) whether an inspection committee has been appointed by the Union Government to study the applications of private technical institutes for affiliation in collaboration with the Universities and the University Grants Commission;